

- (i) **The Hank Yarn Obligation Scheme to ensure production of hank yarn for the handloom sector;**
- (ii) **Loan assistance to the National Cooperative Development Corporation for setting up of new Weavers' Cooperative Spinning Mills and expansion of existing units for captive production of yarn for the handloom sector;**
- (iii) **Assistance to the National Handloom Development Corporation for their yarn supply operations and development activities;**
- (iv) **Adoption of a cautious policy on exports of raw cotton and cotton yarn after taking into account the interests of the handloom sector;**
- (v) **Setting up of twenty yarn deposits through the National Handloom Development Corporation for supply of yarn to handloom weavers at mill-gate prices;**
- (vi) **Setting up of a Hank Yarn Price Monitoring Committee under the chairmanship of the Textile Commissioner for periodically assessing the situation relating to the availability and prices of hank yarn and suggesting remedial measures; and**
- (vii) **Pursuading the State Government to set up Yarn Price Fixation Committees for fixing prices of hank yarn produced by cooperative/State sector mills at reasonable rates for supply to the handloom sector.**

[*Translation*]

Establishment of Mini Capital

*426. SHRI CHHABIRAM ABGAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to establish a mini capital elsewhere in view of concentration of Government offices in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) Does not arise.

[*English*]

Minority Commission

*427. SHRI CHITTA BASU: Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to give the Minorities Commission a constitutional status; and

(b) if so, the steps taken in that regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The question of according constitutional/statutory status to the Minorities Commission is under consideration.

Supply of rice to Andhra Pradesh

*428. SHRI RAJAMOHANA REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the demand, allotment and offtake of

rice to Andhra Pradesh during the current year;

(b) whether there is any proposal to increase the supply of rice; and

(c) if so, the action taken thereon?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) A statement giving the information is laid on the Table of the House.

(b) and (c). The monthly allocation of rice to Andhra Pradesh for Public Distribution System is being made on the basis of the monthwise demand projected by the State Government based on the understanding that the Government of India will allocate 2/3rd of the quantity of rice which the State Government procures for the Central Pool during the current marketing season. Thus the allocation will increase with the increase in procurement by the State Government.

STATEMENT

DEMAND, ALLOTMENT AND OFFTAKE OF RICE FOR P.D.S. IN RESPECT OF ANDHRA PRADESH DURING THE CURRENT YEAR IS AS UNDER

(In '000 Tonnes)

<i>Month</i>	<i>Demand</i>	<i>Allotment</i>	<i>Offtake</i>
January, 1990	200 0	80.0	84.1
February, 1990	200.0	80.0	91.4
March, 1990	85.0	85.0	N.A
April, 1990	85 0	85.0	N.A

N.A = Not yet available.

Supply of Contaminated Glucose Saline

*430. PROF. SAIF-UD-DIN SOZ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether reports/complaints were received during the last three years regarding supply of contaminated glucose salines; and

(b) if so, the action taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURTRAY): (a) Yes, Sir.

(b) The details of the cases of various complaints received during the last 3 years regarding contaminated I.V. fluids and the action taken thereon are shown in attached statement.

Besides, 10 cases of adverse reaction/deaths alleged to be due to administration of I.V. fluids at Safdarjung Hospital, were reported in various newspapers during September, 1989. A group of experts constituted to look into the alleged news reports found that none of the adverse reaction/death was due to the administration of I.V. fluids.